## GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1327 ANSWERED ON:02.08.2010 RURAL DEVELOPMENT SCHEMES Kumar Shri P.;Rathwa Shri Ramsinhbhai Patalbhai

## Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the schemes formulated and sponsored by the Government for rural development in the country including Gujarat;
- (b) the quantum of funds allocated and utilized for these schemes during the last three years and current year; and
- (c) the steps taken/proposed to be taken to implement these schemes effectively?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN 'ADITYA')

- (a): The Ministry of Rural Development through State Governments and Union Territory Administrations implements Centrally sponsored schemes viz., Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Swarnjayanti Gram Swarojgar Yojana (SGSY)/ National Rural Livelihood Mission (NRLM), Indira Awaas Yojana (IAY), Pradhan Mantri Gram Sadak Yojana (PMGSY), National Social Assistance Programme (NSAP), Integrated Watershed Management Programme (WMP), National Rural Drinking Water Programme (MRDWP) and Total Santiation Programme in all the rural areas of the States including Gujarat.
- (b): The quantum of funds under allocation based schemes and utilized for these schemes by Gujarat during the last three years (i.e.2007-08, 2008-09, 2009-10 and current year 2010-11) are given below:

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Name of the Schemes Central allocation Utilisation
SGSY 162.81 159.80
IAY 1221.81 1205.11
PMGSY 208.31 677.43#
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931.69

(Rs. in crore)

1264.37

NRDWP

- # Utilisaton also include the funds received as loan from Asian Development Bank (ADB), World Bank (WB) and National Bank for Agriculture and Rural Development (NABARD)
- (c): The Ministry of Rural Development has put in place a system of monitoring the implementation and impact of the programmes including utilization of funds through Periodical Progress Reports, Performance Review Committee, Area Officer's Scheme, Vigilance and Monitoring Committee at the State/District Level, and National Level Monitors. Besides, the State Governments have been advised to adopt a five- pronged strategy consisting of (i) creation of awareness about the schemes, (ii) transparency, (iii) people's partnership, (iv) accountability, social audit and (v) strict vigilance and monitoring at all level to implement the schemes effectively.